

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8084 of 2021

Sanatan Lohar Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Navin Kumar, Advocate

For the Opposite Party : Mr. Sanat Kumar Jha, A.P.P.

2/06.09.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Mango (Olidih)
P.S. Case No. 301 of 2020.

The petitioner was suspected to have shot dead the husband of the
informant.

It appears that two cartridges were recovered from the possession
of the petitioner and on his confession, a countrymade pistol was also
recovered. From the F.S.L. report it appears that the fired shell was fired
from the pistol recovered from the petitioner.

In view of the specific nature of allegations, I am not inclined to
allow this application and the same is hereby rejected.

However, the trial may be expedited.

(Rongon Mukhopadhyay, J)